



GOVERNMENT OF JAMMU AND KASHMIR  
TOURISM DEPARTMENT, CIVIL SECRETARIAT  
Srinagar/Jammu

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**Notification**

Srinagar the 12<sup>th</sup> September 2017

SRO-379 In exercise of powers conferred by Section 3 of the Jammu and Kashmir Development Act, 1970 (Act no. XIX of 1970) the Government of Jammu and Kashmir hereby declare the areas specified in "Annexure" to this notification to be the local areas of Nubra Development Authority for the purpose of said Act.

By order of the Government of Jammu and Kashmir.

(M.H.Malik) KAS. 12/9  
Commissioner/Secretary to the Government

No.TSM/DA-03/2016

Dated: 12-09-2017

Copy to the:-

1. Chief Executive Councilor, LAHDC, Leh.
2. Hon'ble Member Legislative Assembly, Nubra.
3. Principal Secretary to the Hon'ble Chief Minister.
4. All Administrative Secretaries to the Government.
5. Divisional Commissioner Kashmir.
6. Deputy Commissioner, Leh.
7. Director, Archives, Archaeology and Museums J&K.
8. Director Tourism, Kashmir.
9. All Heads of Departments.
10. Chief Executive Officer, Tourism Dev. Authority, Nubra.
11. General Manager, Government press, Srinagar for publication in the next issue of Government Gazette.
12. Special Assistant to Hon'ble Minister for Housing and Urban Development Department.
13. Special Assistant to Hon'ble Minister of State for Tourism Department.
14. Pvt. Secretary to the Commissioner/Secretary to Government, Tourism Department.
15. Record File.

Annexure to Notification SRO 379 Dated 12-9-2017

The areas covered under Nubra Tourism Development Authority are as under:-

1. Diskit - Community Block.
2. Panamik - Community Block.
3. Turtuk - Community Block (Including Turtuk Farol & Turtuk Youl Hamlets but excluding Chulungkha, Turtuk, Takshi & Thang villages).

